GOVERNMENT OF GUJARAT

LEGISLATIVE AND PARLIAMENTARY AFFAIRS DEPARTMENT

# Bombay Act No. II of 1906

The Mamlatdars' Courts Act, 1906

(As modified upto the 31st December, 2005)

# THE MAMLATDARS' COURTS ACT, 1906.

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### **BOMBAY ACT NO. II OF 1906**<sup>1</sup>

#### [THE MAMLATDARS' COURTS ACT, 1906]

[29th October, 1906]

Amended by Bom. 7 of 1926 (when notified).

Amended by Bom. 11 of 1928.

Adapted and modified by the Adaptation of India Laws Order in Council.

\*Amended by Bom. 24 of 1942.

Adapted and modifided by the Adaption of Laws Order, 1950.

Amended by Bom. 66 of 1954.

Adapted and modified by the Bombay Adaptation of Laws (State and (Bon-current Subjects) Order, 1956.

Amended by Bom. 4 of 1958.

Adapted and modified by the Gujarat Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

Amended by Guj. 15 of 1964.

Bom. IV of 1958.

An Act to consolidate and amend the law relating to the powers and procedure of Mamlatdars' Courts.

WHEREAS it is expedient to consolidate and amend the law relating to the powers and procedure of Mamlatdars' Courts; It is hereby enacted as follows:-

1. (1) This Act may be called the Mamlatdars' Courts Act, 1906.

Short title.

Preamble.

<sup>2</sup>[(2) It shall extend to the whole of the <sup>3</sup>[State of Gujarat.].

(3) In that part of the <sup>4</sup>[State of Bombay] to which it is extended by the Mamlatdars' Courts (Extension) Act, 1957, it shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.]

Commencement in rest of State.

2. The Mamlatdars' Courts Act, 1876, is hereby repealed.

Repeal of Bom. Act III of 1876.

Interpretation.

3. In this Act. unless there is anything repugnant in the subject or context.

5[ \* \* \* \* ]

- (a) the word "Mamlatdar" shall include any Revenue-officer exercising for the time being the powers <sup>6</sup>[of a Mamlatdar, <sup>7</sup>[or of a Mahalkari] and any other person who may be specially authorised by the <sup>8</sup>[ <sup>9</sup>[State] Government] to exercise the powers of a Mamlatdar under this Act; and
- (b) the words "plaintiff" and "defendant" shall include
  - (i) a pleader duly appointed to act on behalf of such plaintiff or defendant, and
  - (ii) the recognised agent of a plaintiff or defendant as defined in section 37 of the <sup>10</sup>Code of Civil Procedure.
- 4. (1) The <sup>8</sup>[<sup>9</sup>[State] Government] may, by notification in the <sup>11</sup>[Offical Gazette], appoint in any taluka a Joint Mamlatdar under this Act who shall be invested with co-extensive powers and a concurrent jurisdiction with the Mamlatdar, except that he shall dispose of such suits only as he may receive from the Mamlatdar.
  - (2) The Mamlatdar is hereby empowered to transfer to the Joint Mamlatdar for disposal any suit under this Act the plaint in which has been presented to the Mamlatdar under section 7, and to re-transfer to his own file any such suits, of which the Joint Mamlatdar is, owing to death, sickness or any other cause unable to dispose.

Power of Mamlatdar to transfer suits to the Joint Mamlatdar.

(3) The <sup>12</sup>[ <sup>13</sup>[State] Government] may delegate <sup>15</sup>[its] powers under subsection (1) to <sup>16</sup>[any officer not below the rank of Collector].

Delegation of powers <sup>14</sup>[\* \* \*],

Powers of Mamlardars Courts.

- 5. (1) Every Mamlatdar shall preside over a Court, which shall be called a Mamlatdar's Court, and which shall, subject to the provisions of sections 6 and 26, have power, within such territorial limits as may from time to time be <sup>17</sup>[fixed by the State Government,-
  - (a) to remove or cause to be removed any impediment, erected otherwise than under due authority of law, to the natural flow in a defined channel or otherwise of any surface water naturally rising in or falling on any land used for agriculture, grazing, trees or crops, on to any adjacent land, where such impediment causes or is likely to cause damage to the land used for such purpose or to any such grazing, trees or crops thereon;]
  - (b) to give immediate possession of any lands or premises used for agriculture or grazing, or trees, or crops, or fisheries, or to restore the use of water from any well, tank, canal or water-course, whether natural or artificial used for agricultural purposes to any person who has been dispossessed or deprived thereof otherwise than by due course of law, or who has become entitled to the possession or restoration thereof by reason of the determination of any tenancy or other right of any other person, not being a person who has been a former owner or part-owner, within a period of twelve years before the institution of the suit of the property or use claimed, or who is the legal representative of such fromer owner or part-owner:

Provided that, if in any case the Mamlatdar considers it inequitable or unduly harsh <sup>18</sup>[ to remove or cause to be removed any such impediment or], to give possession of any such property or to restore any such use to a person who has become entitled thereto merely by reason of the determination of any such tenancy or other right, or if it appears to him that such case can be more suitably dealt with by a Civil Court, he may in his discretion refuse to exercise the power aforesaid, but shall record in writing his reasons for such refusal.

Power to issue injunction.

within the said limits, <sup>19</sup>[where any impediment referred to in sub-section (1) is erected, or an attempt has been made to erect it, or], when any person is otherwise then by due course of law disturbed or obstructed, or when an attempt has been made so to disturb or obstruct any person, in the possession of any lands or premises used for agriculture or grazing or trees, or crops, or fisheries, or in the use of water from any well, tank, canal or water-course, whether natural or artificial, used for agricultural purposes, or in the use of roads or customary ways thereto, to issue an injunction to the person <sup>20</sup>[erecting or who has attempted to erect such impendiment, or] causing, or who has attempted to cause, such disturbance or obstruction, requiring him to refrain <sup>21</sup>[from erecting or attempting to erect any such impediment or], from causing or attempting to cause any further such disturbance or obstruction.

(2) The said Court shall also, subject to the same provisions, have power

Suits to be filed within

within six months from the date on which the cause of action arose.

Cause of action.

(4) The cause of action shall be deemed to have arisen on the date OH which the <sup>22</sup>[impediment to the natural flow of surface warter or the] dispossession deprivation or determination, of tenancy or other right occurred, or on which the <sup>23</sup>[impediment,] disturbance or obstruction, or the attempted <sup>24</sup>[impediment or] disturbance or obstruction, first commenced.

(3) No suit shall be entertained by a Mamlatdar's Court unless it is brought

*Explanation.*-The exercise by a joint owner of any right which he has over the joint property is not a dispossession, or disturbance of possession of the other joint owner or owners within the meaning of this section.

#### Illustration I

A lets B his filed to cultivate for a specifice period of one or more years. B refuses to resign possession after the expiration of that period. A can use for possession in the Mamlatdar's Court at any time within 6 months from the date of the expiration of the said period, unless B is a person who has been a former owner or part-owner within a period of twelve years before the institution of the suit of the property, or who is the legal representative of such former owner or part-owner.

#### Illustration II

B is a yearly tenant of A, who gives him a notice to vacate, as he is bound to do  $^{25}$ [in accordance with the law relating to the termination of an annual tenancy] before the end of the then current year of tenancy. At the commencement of the next year B refuses to vacate. A can sue B in the Mamlatdar's Court at any time within six months from the commencement of that year, unless B is a person who has been a former owner or part-owner within a period of twelve years before the institution of the suit of the property, or who is the legal representative of such former owner or partowner.

#### Illustration III

A allows B the use of water from his well, or from his water-course, for a specific period, at the expiration of which B continues to take water from the well or water-course without A's consent. A may sue B in the Mamlat-dar's Court at any time within six months from the expiration of the said period to obtain an injunction to stop B from taking the water, unless B is a person who has been a fromer owner or part-owner within a period of twelve years before the institution of the suit of the use of the water, or who is the legal representative of such former owner or part-owner.

#### Illustration IV

A and B hold lands adjacent to a or , or, similar artificial water-course which has hither to been exclusively used by B. A draws water therefrom. B may sue in the Mamlatdar's Court, at any time within six months from the date on which A commences to take the water, for an injunction to prevent A from so doing.

6. The Collector may after due notice to the parties, by order in writing transfer any suit from any Mamlatdar's Court in his district to any other Mam- latdar's Court in his district, and the Mamlatdar's Court to which the suit is so transferred shall thereupon exercise jurisdiction in such suit; but any order issued to village-officers under section 21 shall be issued by the Mamlatdar to whom such village-officers are subordinate.

Power of Collector to transfer suits.

- 7. All suits under this Act shall be Commenced by a plaint, which shall be presented to the Mamlatdar in open Court by the plaintiff, and which shall contain the following particulars:-
- Suits commenced by plaint.
- (a) the name age, religion, caste, profession and place of abode of the plaintiff.
- Contents of plaint.
- (b) the name, age, religion, caste, profession and place of abode of the defendant;
- <sup>26</sup>[ (bb) the nature and situation of the impediment errected and the situation of the lands which are adjacent to each other, and the nature of the relief sought;]
- (c) the nature and situation of the property of which possession for use if sought, or the nature of the injunction to be granted, as the case may be;
- (d) the date on which the cause of action arose:
- (e) the circumstances out of which the cause of action arose; and
- (f) a list of the plaintiff's documents, if any, and of his witnesses, if any, showing what evidence is required from each witness, and whether such witnesses are to be summoned to attend, or whether the plaintiff will produce

them on the day and at the place to be fixed under section 14.

Informal petitions to be treated as plaints.

8. Where a petition not in the form of a plaint is presented to the Mamlatdar and the subject matter thereof appears to fall within the scope of section 5, the Mamlatdar shall explain to the person presenting the petition the nature of the reliefs afforded by this Act and shall inquire whether the petitioner desires to obtain relief thereby. If the petitioner expresses a desire so to obtain relief, the Mamlatdar shall endorse the desire on the petition which shall thereupon be deemed to be a plaint presented under section 7.

Examination of plaintiff on oath.

9. Where the plaint does not contain the particulars specified in section 7 or is unnecessarily prolix, the Mamlatdar shall forthwith examine the plaintiff upon oath and ascertain from him such of the particulars specified in section 7 as are not clearly and correctly stated in the plaint and shall reduce the exa mination to writing in the form of an endoresment on or annexure to the plaint which shall thereupon be deemed to be part of the plaint. Where the plaintiff requires time to obtain any of the particulars specified in section 7, the Mamlatdar shall grant him such time as may under all the circumstances appear reasonable.

Plaint to be subscribed and verfied.

- 10. When the plaint is presented and has, if necessary, been treated in the manner specified in section 9, the Mamlatdar shall require the plaintiff to subscribe and verify the plaint in his presence, in open Court in the manner following, or to the like effect :-
  - "I. A. B., the plaintiff, do declare that what is stated in this plaint is true to the best of my information and belief."

Endorsement by the Mamlatdar

11. (1) The Mamlatdar shall endorse the plaint to the effect that it was duly subscribed and verified.

Procedure where plainttif cannot write.

(2) Where the plaintiff cannot write, the verification may be written for him in open Court and he shall affix his mark to his name in token of the authenticity of the verification and the Mamlatdar shall, in such case record that the verification was made in his presence at the request of the plaintiff. and that his mark was so affixed.

Rejection of plaint.

- 12. The Mamlatdar shall reject the plaint—
  - (a) where the plaintiff declines to make a statement on oath under section 9; or
  - (b) where the plaintiff is willing to make or has made a statement on oath under section 9, but fails to furnish the particulars specified in section 7 within the time fixed under section 9 or altogether; or
  - (c) where it appears upon the face of the plaint,
    - (i) that the property or use claimed is not one of the kind specified in section 5; or
    - (ii) that the cause of action arose more than six months before the plaint was presented; or
  - (d) where the plaintiff declines to subscribe or verify the plaint as required by sections 10 and 11.

Return of Plaint.

13. Where it appears to the Mamlatdar that the subject of the plaint is not within his jurisdiction, he shall, return the plaint to be presented in the proper Court.

Procedure where plaint admissible.

- 14. (1) Where a plaint is admissible, the Mamlatdar shall receive and file it. He shall then fix a convenient day and place for the trial of the case, and shall issue, at the expense of the plaintiff, notice in the form of Schedule A to the defendant. He shall then require the plaintiff to appear with his documents, if any, and witnesses, if any, on the day and at the place fixed.
  - (2) The date to be fixed for the trial of the case shall not be earlier then ten

days, nor later than fifteen days, from the day on which the notice is issued, except for sufficient reason to be recorded in writing by the Mamlatdar with his own hand.

- (3) The place to be fixed for the trial of the case may be in the Mamlatdar's office or at or near the scene of dispute, or at any other spot that the Mamlatdar considers convenient to the parties.
- 15. (1) Where either party requires any witness to be summoned to appear on the day and at the place fixed, the Mamlatdar shall issue a summons for that purpose.

Attendance of witnesses.

- (2) The Mamlatdar may issue after recording his reasons in writing, a warrant for the arrest of any such witness if at such time he fails to appear and the summons is proved to have been duly served in time to admit of his appearing in accordance therewith and no reasonable excuse is offered for such failure.
- (3) The payment of the cost incurred in thus procuring the attendance of witnesses shall be regulated in accordance with the rules that may from time to time be in force in regard to the attendance of witnesses in Subordinate Civil Courts.
- 16. (1) Where the plaintiff fails to attend, or to produce his documents, if any, or to adopt measures to procure the attendance of his witnesses, if any, on the day and at the place fixed, the Mamlatdar shall reject the plaint with costs, whether the defendant appears or not, unless the defendant admits the claim.

Where plain tiff makes default, plaint to be rejected with

(2) Where the plaintiff attends as required by section 14, sub-section (1), but the defendant fails to attend and the Mamlatdar is satisfied from the evidence before him that the notice has been duly served on the defendant and in sufficient time to enable the defendant to appear and answer on the day fixed in the notice, he shall proceed to hear and decide the plaint *ex-parte*:

Where, defendant does not appear, case to be heard *ex-parte*.

Provided, *firstly*, that if either party satisfies the Mamlatdar at any time within theirty days from the date of the rejection of a plaint under subsection (1), or of and *ex-parte* decision under sub-section (2), that he was prevented by some un avoidable circumstance from attending, or from producing his documents or from adopting measures to procure the attendance of his witnesses, as the case may be, it shall be lawful for the Mamlatdar to issue a notice in the form of Schedule B at the expense of the applicant to the opposite party and, if still satisfied after hearing the opposite party that the applicant was prevented as alleged, to re-hear the case at such time and place as he may then fix:

But case may be reheard on sufficient cause being shown.

Provided, *secondly*, that nothing in the foregoing provisions shall prevent the plantiff from withdrawing his suit on payment of the defendant's costs.

Or plaintiff may

17. (1) Where, in the case mentioned in sub-section (2) of section 16, the Mamlatdar is not satisfied from the evidence before him that the notice has been duly served on the defendant, and in sufficient time to enable the defendant to appear and answer on the day fixed in the notice, he shall adjourn the trial of the case and issue a fresh notice under section 14, sub-section (1) to the defendant.

When proceedings may be adjourned.

- (2) Where any witness who has been duly summoned, or for whose arrest a warrant has been issued under sub-section (2) of section 15, fails to attend on the day and at the place fixed, the Mamlatdar may, if he considers there is sufficient reason, after taking the evidence of those present, adjourn the hearing of the suit from time to time till the attendance of such witness can be enforced.
- (3) The Mamlatdar may, for any other sufficient reason to be recorded in writing, adjourn the trial of the case for such time as he thinks fit, but not ordinarilly exceeding ten days.

(4) The provisions of sections 15 and 16 shall apply in respect of any day to which the trial of the case may be adjourned under this section, as if such day were the day originally fixed for the trial.

Minor may be a party.

18. (1) A minor may sue or be sued, if he is represented by a natural or duly appointed guardian.

Power to add parties.

(2) The Mamlatdar may, at any stage of the proceddings order that the name of any person to whom possession or enjoyment of the property or use claimed, or of any part thereof, may have been transferred, or the addition of whom as a party appears necessary in order to enable the Court, effectually and completely to adjudicate upon the issues, be added as a plaintiff or defendant, as the circumstances of the case may require:

Provided that no person shall be added as a plaintiff without his consent:

Provided also that in respect of any person so added, not being a transferee pending the suit, the suit shall for the purposes of section 5, subsection (3), be deemed to have been instituted on the day when his name was so added.

Procedure in case of death of Party.

- (3) In case of the death of any party, while the suit is pending,
  - (i) if application is made within one month of such death, the Mamlatdar shall determine summarily who is the legal representative of the deceased party and shall enter on the record the name of such representative;
  - (ii) if no such application is made, the suit shall abate.
- (4) where the Mamlatdar orders the name of any person to be added as a defendant or enters on the record the name of any person as the legal representative of a deceased defendant, the Mamlatdar shall issue to such person a notice as provided in section 14; and the trial shall proceed on the date fixed in such notice.

Points to be decided by Mamlatdar. at hearing.

- 19. (1) On the day fixed, or on any day to which the proceedings may have been adjourned, the Mamlatdar shall, subject to the provisions of section 16, proceed to hear all the evidence that is then and there before him <sup>27</sup>[and to try the following issues, namely:-
  - (aa) If the plaintiff avers that the natural flow of surface water from his land has been impeded by any erection raised by the defendant causing damage or likelihood of damage to the plaintiff's land or to any grazing, trees or crops thereon-
    - (1) whether surface water flowed, in a defined channel or otherwise naturally from plantiff's land on to defendant's land:
    - (2) whether the defendant erected any impediment to such flow. otherwise than under due authority of law;
    - (3) whether such erection impeded such natural flow of water within six months before the suit was filed;
    - (4) whether such impediment has caused or is likely to cause damage to plaintiff's land or to any grazing, trees or crops thereon:]
  - (a) If the plaintiff avers that he has been unlawfully disposed of any property or deprived of any use-
    - (1) whether the plaintiff or any person on his behalf or through whom he claims was in possesstion or enjoyment of the property or use claimed up to any time within six months before the suit was filed;

- (2) whether the defendant is in possession at the time of the suit and, if so, whether he obtained possession otherwise than by due course of law;
- (b) if the plaintiff avers that he is entitled to possesstion of any property or restoration of any use by reason of the determination of any tenure or other right of the defendant in respect thereof-
  - (1) whether the defendant is in possession of the property or in the enjoyment of the use by a right derived from the plaintiff or from any person through whom he claims;
  - (2) whether such right has determined at any time within six months before the suit was filed;
  - (3) whether the defendant is other than a person who has been a former owner or part-owner within a period of twelve years before the institution of the suit of the property or use claimed, and other than the legal representative of such former owner or part-owner;
- (c) If the plaintiff avers that he is till in possession of the property or in the enjoyment of the use, but that the defendant disturbs or obstructs, or has attempted to disturb or obstruct, him in his possession or use
  - (1) whether the plaintiff or any person in his behalf is actually in possession or enjoyment of the property or use claimed;
  - (2) whether the defendant is distrubing or, obstructing, or has attempted to disturb or obstruct, him in such possession or enjoyment;
  - (3) whether such disturbance or obstruction, or such attempted disturbance or obstruction, first commenced within six months before the suit was filed.
- (2) The Mamlatdar may, after due notice to and in the presence of, the parties, summon and examine as a witness any person who has not been summoned or produced, and may call for and cause to be proved any document which has not been applied for or produced, by either of the parties, where he considers it expedient in the interests of justice so to do, and may, if he thinks fit, make a personal inspection of the property in dispute in the presence of, or after due notice to, the parties.

Power of Mamlatdar to examine other witnesses and inspect property in disputes.

- <sup>28</sup>[He shall without unnecessary delay record a memorandum after hearing the parties on the spot if present, of any relevant facts observed at such inspection. The memorandum shall form part of the record of the case.]
- (3) The Mamlatdar shall with his own hand make or sign a memorandum of the substance of the evidence of each witness as the examination of the witness proceeds, and briefly record his reasons for his finding.

Record of proceedings by Mamlatdar.

(4) Where the Mamlatdar's finding upon the issues is in favour of the plain tiff, he shall make such order, not being in excess of the powers vested in him by section 5, as the circumstances of the case appear to him to require; and where his finding is in favour of the defendant, he shall dismiss the suit. In either case the costs of the suit, including the costs of execution, shall follow the decision.

Orders to be passed by Mamlatdar upon decisions in favour of paintiff and defendant.

20. Every order of the Mamlatdar, whether for rejecting or returning a plaint or wether for allowing or disallowing a claim, shall be endorsed by the Mamlatdar on the plaint and shall be read out by him in open Court, either at once or on some future day of which due notice shall be given to the parties or their pleaders, and brief reasons for the order shall be placed by him on record.

Mamlatdar's order to be endorsed on plaint and read out in open Court. Mamlatdars decision how executed.

Proviso as to growing crops.

Mode of

serving injunction.

Recovery of costs awarded.

Disobedience to an

injunction how a

Possession to be given without

prejudice to rights of

punishable

parties.

(1) Where the Mamlatdar's decision is for <sup>29</sup> [removal of an impedi ment or for 21. ] awarding possession or restoring a use, he shall give effect thereto by issuing such orders to the village-officers, or to any subordinate under his control or otherwise as he thinks fit:

Provided that, notwithstanding anything contained in this Act, where at the time when a decision is recorded by the Mamlatdar for <sup>30</sup>[ removal of the impediment arected on any land or for ] awarding possession of any land there is a crop on such land which has been sown by, or at the expense of, the defendant, and the Mamlatdar it satisfied that is has been so sown in good faith, the Mamlatdar may, and if the defendant makes an application for the purpose and furnishes sufficient security, or deposits in Court a sufficient sum, for the payment of the costs of the suit, shall pass an order staying delivery of possession of such land to the plaintiff seeking possession thereof,

- (a) until the plaintiff agrees to take the crop at a valuation, to be made under the orders of the Mamlatdar, according to the value of the crop at such time, including any instalments of the Government assessment which the defendant may have paid for the current year; or
- (b) where the plaintiff is unwilling to take the crop at such valuation until after the expiration of sufficient time for the crop to be gathered by the defendant.

The amount of any valuation made under clause (a) of the proviso to this sub-section shall be paid to the defendant through the Mamlatdar, and shall be recoverable from the plaintiff as an arrear of land-revenue.

- (2) Where the Mamlatdar's decision is for granting an injunction, he shall cause the same to be <sup>31</sup>[prepared in the form of Scheduled BB or C, as the case may be], and shall deliver or tender the same then and there to the defendant, if present, or if the defendant is not present, shall send it to the village-officers, or to any subordinate under his control, to be served upon the defendant.
- (3) Where the Mamlatdar awards costs, such costs, together with costs of execution, shall be recoverable from the party ordered to by them as an arrear of land -revenue.
- (4) Any person disobeying an injunction granted under sub-section (2) shall be punishable under section 188 of the <sup>32</sup>[Indian Penal Code.]

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22. <sup>33</sup>[Subject to the provisions of section 23 sub-section (2), the party in favour of whom the Mamlatdar issues an order for removal of an impediment or the party to whom the Mamlatdar gives possession or restores a use, or in whose favour an injuction is granted, shall continue to have the surface water upon his land flow unimpeded on to adjacent land or continue in possession or use, as the case may be, until otherwise decreed or ordered, or until outsted, by competent Civil Court]:

Provided, firstly, that nothing in this section shall prevent the party against whom the Mamlatdar's decision is passed from recovering by a suit in a competent Civil Court mesne profits for the time he has been kept out of possession of any property or out of enjoyment of any use:

Provided, secondly, that in any subsequent suit or other proceeding in any Civil Court between the same parties, or other persons claming under them the Mamlatdar's decision respecting the possession of any property or the enjoyment of any use or respecting the title to or valuation of any crop dealt with under the proviso to sub-section (1) of section 21, shall not be held to be conclusive.

Bar of appeal.

23. "(1) There shall be no appeal from any order passed by a Mamlatdar under this Act.

Collector's power to revise Mamlatdar's proceedings.

(2) But the Collector may call for and examine the record of any suit under this Act, and if he considers that any proceeding, finding or order in such suit

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is illegal or improper, may, after due notice to the parties, pass such order thereon, not inconsistent with this Act, as he thinks fit.

 $^{34}$ [(2A) The Collector may delegate the powers conferred on him by this section to any  $^{35}$ [Assistant Collector  $^{36}$ [or Deputy Collector] subordinate to him:

Delegation of Collector's powers.

(3) Where the Collector <sup>37</sup>[Assistant Collector <sup>38</sup>[or Deputy Collector]] takes any proceedings under this Act he shall be deemed to be a Court under this Act.

Collector deemed to be a

- 24. [Powers of the Court of the Judicial Commissioner of Sind.] Omitted by the Adaptation of Laws Order, 1950.
- 25. Any plaintiff subscribing and verifying any plaint under this Act which he either knows or belives to be false, or does not believe to be true, in any material point, shall be deemed to have committed an offence punishable under section 193 of the <sup>39</sup>[Indian Penal Code].

Punishment for verification of talse

26. No suit shall lie under this Act-

Bar of certain suits.

- (a) <sup>40</sup>[against Government or against any Government officer] in respect of any act done or purporting to be done by any such officer in his official capacity, except where acting as a manager or guarding duly constituted under any law for the time being in force; or
- (b) in respect of <sup>41</sup>[any removal of any impediment or of] any dispossession, recovery of possession or disturbance or possession, that has been the subject of previous proceedings, to which the plaintiff or his predecessor in interest was a party, under this Act, or in a Civil Court, or under Chapter XII of the Code of Criminal Procedure, 1898.

Bom. IV of 1958. Sau. Ord., LII 1948. Bom. II of 1906.

V of 1898

XLV of 1860

\* <sup>42</sup>[27. On the commencement of this Act in that part of the State of Bombay to which it is extended by the Mamlatdars' Courts (Extension) Act, 1957, the Saurashtra Mamlatdars' Courts Ordinance, 1948, and the Mamlatdars' Courts Act, 1906, as modified and extended to the Kutch area of the State of Bombay, shall, from such commencement in that part, stand repealed :

Repeals and savings.

Provided that notwithstanding any such repeal, anything done or action taken (including any appointments made, any Mamlatdars' Courts constituted, territorial limits thereof fixed, orders made by such Courts, proceedings pending before such Courts or before the Collector or other authority, and delegations made by the Government or the Collector) by or under the provisions of the laws so repealed shall, in so far as such thing done or action taken is not inconsistent with the provisions of this Act, be deemed to be done, taken, appointed, constituted, fixed, pending or made under the provisions of this Act as if this Act had then been in force; and accordingly, all such proceedings pending before any such Court or Collector or other authority shall be continued and disposed of in accordance with the provisions of this Act.]

#### SCHEDULE A.

# FORM OF NOTICE TO BE ISSUED TO THE DEFENDANT UNDER SECTION 14.



No. OF SUIT.

In the Court of the Mamlatdar of

Plaintiff;

Defendant.

To DEFENDANT-(name, age, religion, caste, profession and place of abode.)

WHEREAS (here enter the name, age, religion, caste, profession and place of abode of the plaintiff) has instituted a suit in this Court against you (here state the particular of the plaint):

You are hereby summoned to appear in this Court at the Village of in person or by duly authorised agent on the day of at o'clock m., to answer the above-named plaintiff; and, as the plaint will be finally disposed of on that day, you must adopt measures to produce your documents and procure the attendance of your witnesses at the hour and place above fixed; and you are hereby required to take notice that, in default of such appearance at the before mentioned time and place, the suit will be heard and determined in the absence of yourself and your agent.

Dated this day of 19 .

(Signed)

Mamlatdar.

*Note*—If you require your witnesses to be summoned by the Court, you should be make an application to that effect to the Court without delay, so as to allow of the service of the summonses, a reasonable time before the within mentioned date.

### SCHEDULE B.

# FORM OF NOTICE TO BE ISSUED UNDER SECTION 16.



No. OF SUIT.

In the Court of the Mamlatdar of

Plaintiff;

Defendant.

To PLAINTIFF (or DEFENDANT, as the case may be).

WHEREAS, in the suit above specified, instituted in this Court by the Court ordered on the day of last that , and the said plaintiff (or defendant, as the case may be), has, under date the day of , applied to this court to re-hear the case on the grounds that (here state the grounds):

This is to give you notice that the said application will be heard and determined on the day of at o'clock m., at the village of, and you are hereby required to take notice that in default of your appearance personally or by agent at the said time and place, the application will be heard and determined in your absence and, if granted, a time and place for re-hearing the suit will then be fixed.

Dated this day of 19.

(Signed)

Mamlatdar.

# <sup>43</sup>[SCHEDULE BB.

# FORM OF INJUNCTION TO BE ISSUED UNDER SECTION 21, SUB-SECTION (2).



No. OF SUIT.

In the Court of the Mamlatdar of

Plaintiff;

Defendant.

TO DEFENDANT,

WHEREAS in the suit above specified, the Court has this day found that you have impeded (or that you have attempted to impede) the natural flow of surface water naturally rising in or falling on the plaintiff's undermentioned property by (here describe the property and the impediment erected, or attempted to be erected, found proved);

You are hereby prohibited from erecting or attempting to erect any impediment (if necessary set forth the particular kind of impediment which the defendant is enjoined not to erect) to the natural flow of surface water from the said plaintiff's said property on to your property otherwise than under authority of a competent Civil Court.

Dated this day of 19.

(Signed)

Mamlatdar.

#### SCHEDULE-C.

## FORM OF INJUNCTION TO BE ISSUED UNDER SECTION 21, SUB-SECTION (2).



No. OF SUIT.

In the Court of the Mamlatdar of

Plaintiff;

Defendant.

#### To DEFENDANT,

WHEREAS, in the suit above specified the Court has this day found that you have disturbed or obstructed (or that you have attempted to disturb or obstruct) the said plaintiff in this possession of the under-mentioned property (or enjoyment of the under-mentioned use of water or use of roads, or otherwise as the case may be) by (here describe the distrubance or obstruction or attempted disturbance or obstruction found proved):

You are hereby prohibited from making any further attempt to disturb or obstruct (if necessary set forth the particular kind of disturbance or obstruction which the defendant is enjoined not to repeat) the said plaintiff in this possession of the said property (or otherwise as the case may be) otherwise than in execution of the decree of a competent Civil Court.

Dated this day of 19 .

(Signed)

Mamlatdar.

<sup>&</sup>lt;sup>1</sup> For Statement of Objects and Reasons, *see Bombay Government Gazette* 1905, Pt. VII p. 520 for Report of Select Committee, *see ibid.*, 1906 Pt. VII, P. 53, and 4 proceedings in Council, see *ibid.* 1908 Pt. VII p. 578: *ibid.* 1906 Pi. VII, pp. 31 and 189.

<sup>\*</sup> This Act was repealed and Section 2 thereof was re-enacted by Bom. 42 to 1947, s. 2.

<sup>&</sup>lt;sup>2</sup> These sub-sections were substituted for the Original sub-section (2) by Bom. 4 of 1958, s. 3(1).

<sup>&</sup>lt;sup>3</sup> These words were substituted for the words "State of Bombay, except the City of Bombay," by the Gujarat Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

<sup>&</sup>lt;sup>4</sup> These words stand unmodifided, by the Gujarat Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

<sup>&</sup>lt;sup>5</sup> This clause was deleted, by the Gujarat Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

<sup>&</sup>lt;sup>6</sup> These words were substituted for the words "of a Mamlatdar, of a Mukhtyarkar, or of a Mahalkari," by Bom. 4 of 1958, s. 3(2) (*ii*).

<sup>&</sup>lt;sup>7</sup> These words were substituted for the words "of a Mahalkari or a Tahsildar or Naib Tahsildar" by the Gujarat Adapatation of Laws (State and Concencurrent Subjects) Order, 1960.

- <sup>8</sup> The words "Provincial Government" were substitutted for the words "Governor in Council" by the Adaptation of Laws Order in Council.
- <sup>9</sup> This words was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950
- <sup>10</sup> See now the Code of Civil Procedure, 1908 (Act 5 of 1908)
- <sup>11</sup> The words "Official Gazette" were substituted for the words "Bombay Government Gazette" by the Adapatation of Indian Laws Order in Council.
- $^{14}$  The words "to Commissioner" were deleted by Guj. 15 of 1964,  $\it s.~4$  Sch.
- <sup>12</sup> The words "Provincial Government" were substituted for the words "Governor in Council" by the Adoptation of laws Order in Council.
- <sup>13</sup> This words was substituted for word "Provincial" by the Adaptation of laws Order, 1950.
- <sup>15</sup> The word "its" was substituted for the word "his" by the Adaptation of Indian Laws Order in Council.
- <sup>16</sup> These words were substituted for the words "the Commissioner" by Bom. 4 of 1958, s. 3(3).
- <sup>17</sup> These words, brackets and letters were substituted for the words "fixed by the State Government to give immediate possession" by Bom. 66 of 1954, s. 2(1) (i).
- <sup>18</sup> These words were inserted by Bom. 66 of 1954, s. 2(1) (ii).
- <sup>19</sup> These words, brackets and figures were inserted by Bom. 66 of 1954., s. 2(2)(a).
- <sup>20</sup> These words were inserted by Bom. 66 of 1954, s. 2(2) (b).
- <sup>21</sup> These words were inserte by Bom. 66 of 1954, s.2(2) (c).
- <sup>22</sup> These words were inserted by Bom. 66 of 1954, s. 2 (3) (a).
- <sup>23</sup> This word was inserted, by Bom. 66 of 1954, s. 2(3) (b).
- <sup>24</sup> These words were inserted, by Bom. 66 of 1954, s. 2(3) (c).
- <sup>25</sup> These words were substituted for the words and figures . beginning with the words and figures "under section 84" and ending with the words "three month" by Bom. 4 of 1958, s. 3(4).
- <sup>26</sup> This clause was inserted by Bom. 66 of 1954, s. 3.
- $^{27}$  These words, brackets, letters, figures and punctuation marks were substituted for the original by Bom. 66 of 1954, s. 4.
- <sup>28</sup> These words were added by Bom. 11 of 1928, s. 2, First Schedule.
- $^{29}$  These words were inserted by Bom. 66 of 1954, s. 5 (1) (a).
- <sup>30</sup> These words were inserted, by Bom. 66 of 1954, 95(1) (b).
- <sup>31</sup> These words and letters were substituted for the original by Bom. 66 of 1954, s. 5(2).
- <sup>32</sup> Central Act.
- <sup>33</sup> This portion was substituted for the original by Bom. 66 of 1954, s. 6.
- <sup>34</sup> This sub-section was inserted by Bom 24 of 1942, s. 2(a) read with Bom. 42 of 1947, s. 2.
- <sup>35</sup> These words were subtituted for the words "Assistant Collector or Deputy Collector" by Bom. 4 of 1958, s. 3(5).
- <sup>36</sup> These words were substituted for the words "Deputy Collctor or Assistant Commissioner" by Guj. 15 of 1964, s. 4., Sch.
- <sup>37</sup> These words were substituted for the Words "Assistant Collector or Deputy Collector" by Bom. 4 of 1958, *s.* 3(5).
- <sup>38</sup> These words were substituted for the words "Deputy Collector or Assistant Commissioner". by Guj. 15 of 1964, s. 4. Sch.
- <sup>39</sup> Cenrtal Acts
- <sup>40</sup> These words were substituted for the words "against the Crown or against any servant of the Crown" by the Adaptation of Laws Orders, 1950.
- <sup>41</sup> These words were inserted by Bom. 66 of 1954, s. 7.
- \* This section stands unmodified by the Gujarat Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
- <sup>42</sup> This section was inserted by Bom. 4 of 1958, s. 3(6).
- <sup>43</sup> Schedule BB was inserted by Bom. 66 of 1954. s. 8.